

**NHRC advisory for protection of  
those involved in begging**

NHRC, India issued an Advisory to the Centre and State governments and UT Administrations to develop strategies aimed at eliminating the need for begging and enhancing the quality of life for those involved. It has been noted that despite initiatives and welfare programmes by both the Centre and State Governments, the issue of begging persists across the country. As per the 2011 census, there were more than 413 thousand beggars and vagrants in India including women, children, transgender and the elderly.



## **NHRC takes note of women trafficked under promise of jobs**

NHRC, India after taking suo moto cognisance of a media report issued notices to the Chief Secretaries and the Director General of Police of all the States and UTs calling for a detailed report on the steps taken and proposed to deal with the anti-social elements pushing women into the sex trade on the pretext of providing them with jobs. The media report carried out on July 1, indicates that most of the arrested women during a raid at a hotel in Ranchi, Jharkhand, got into the sex trade out of compul-

sion and helplessness. Many of them were pushed into this web by their relatives and some of them were forced to enter into this business, to fulfil their families' needs and could not come out of the vicious network of anti-social elements. The Commission has observed the contents of the news report quoting statements by women arrested during a raid, if true, raise a serious concern relating to the life, liberty, equality and dignity of women, irrespective of caste, religion and geographical boundaries.

**NHRC takes notice of children deaths  
at Ashram in Indore**

NHRC, India took suo moto cognisance of the media reports that 30 children fell ill and five died at an Ashram (Shelter Home) in Indore district, Madhya Pradesh. They are of 5 to 15 years of age. Reportedly, blood infection and food poisoning are suspected to be the reasons behind this. Most of the children living in the ashrams are orphans.

The Commission has observed the contents of the media report, if true, raise a serious issue of violation of the human rights of the children.

# Police, NHRC meet to combat drug abuse in Punjab prisons

On Thursday, the ED apprehended an individual for laundering money derived from drug trafficking

AGENCIES  
NEW DELHI, 8 JULY

Punjab police on Monday held a crucial meeting with the National Human Rights Commission (NHRC) to discuss strategies for combating drug abuse in prisons and disrupting supply chains.

Taking to social media platform X, the official account of DGP Punjab police stated, "Collaborating for a safer Punjab! Met with Special Monitor #NHRC. Rakesh Asthana, IPS (Rtd), Senior officers of Punjab & UT Chandigarh Jails, Police, Social Security, Health and other departments to discuss effective strategies for combating drug abuse in prisons & disrupting supply chains. Committed to prison reforms & ensuring a safer, rehabilitative environment for all."

Earlier on Thursday, the Enforcement Directorate apprehended an individual in Punjab's Tarn-Tarn district for laundering money derived from drug trafficking. This arrest was made under the Prevention of Money Laundering Act (PMLA), 2002.

ED's Jalandhar-based unit arrested Skattar Singh alias



Laddi in continuation of its money laundering probe the agency had taken up on the basis of First Information Reports recorded by Punjab Police and Narcotics Control Bureau. Before that, a search action under the provisions of Section 17 of the Prevention of Money Laundering Act, 2002 was conducted at 10 premises located in villages Sheron and Nausheran Pannuan in Tehsil Nausheran Pannuan and village Bugha in Tehsil Tarn Taran on February 3 last year. In addition to incriminating documents, narcotic sub-

stances and arms were recovered during the search.

Investigation revealed that the entire extended family of Skattar Singh has been involved in illicit drug sales for many years and multiple FIRs have been registered against his family members, said the ED in a statement.

Earlier 3 drug smugglers were arrested with 5kg of heroin from Ranike village in Amritsar, said Punjab Director General of Police (DGP) Gaurav Yadav here on Tuesday.

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## AAP tried to trap Bikram Singh Majithia in NDPS case: Akali Dal after court's big relief

AGENCIES  
CHANDIGARH, 8 JULY

Shiromani Akali Dal's (SAD) Chief Legal Advisor, Arshdeep Singh Kaler alleged that though the Aam Aadmi Party government tried to trap former party MLA Bikram Singh Majithia but finally after the court heard all the arguments, the summons were stayed.

"The Aam Aadmi Party government tried to trap Majithia and repeatedly formed SITs. Ultimately the results are before everyone. Majithia was harassed by repeatedly sending summons after which, arguments were presented in the court against the politically motivated summons and the summons were stayed," Kaler said speaking at a press conference.

The SAD leader got a big relief from the Punjab and Haryana High Court on Mon-

day in the Narcotic Drugs and Psychotropic Substances (NDPS) case and the summons sent to Majithia by the SIT have been withdrawn.

Kaler said that the Akali Dal was targeted by all opposition parties in Punjab and attempts were made to defame them. He pointed out that though Majithia's name was brought up in the drug cases, not a single Akali Dal leader's name came up in the final report of the investigation committee.

Kaler said that not a single piece of evidence was found against Majithia that linked him to the drugs case. Slamming the ruling Aam Aadmi Party (AAP), Kaler said that Chief Minister Bhagwant Mann should leave his post and the government has to answer who is selling drugs in Punjab and who is getting them sold.

ment of 5 kg of heroin being recovered from Amritsar in a single day, while around 27.2

kg of heroin has been recovered from Amritsar in less than a week, he said.

## India News | DGP Punjab Police Holds Meeting with 2023 IPS Batch

<https://www.latestly.com/agency-news/india-news-dgp-punjab-police-holds-meeting-with-2023-ips-batch-6095971.html>

Get latest articles and stories on India at LatestLY. Director General of Police of Punjab, Gaurav Yadav on Monday met and interacted with the bright young minds of the 2023 IPS batch including two officers from Bhutan.

Chandigarh (Punjab) [India], July 8 (ANI): Director General of Police of Punjab, Gaurav Yadav on Monday met and interacted with the bright young minds of the 2023 IPS batch including two officers from Bhutan. He discussed with them the issue of state security and policing challenges in Punjab.

Exuding his confidence, he said that these talented officers will make a significant impact in their future roles and wished best for their journey. Taking it to microblogging site X, the official handle of DGP Punjab Police wrote, "Delighted to have interacted with the 28 bright young minds of the 2023 IPS batch, including 2 from #Bhutan! Punjab Police is committed to fostering a culture of excellence and innovation in policing. Our discussion on state security and policing challenges was insightful and thought-provoking. I'm confident that these talented officers will make a significant impact in their future roles. Wishing them all the best on their journey to serve and protect with honor and integrity! #PunjabPolice #IPS #Leadership."

Earlier in the day, Punjab police held a crucial meeting with the National Human Rights Commission (NHRC) to discuss strategies for combating drug abuse in prisons and disrupting supply chains. Taking to social media platform X, the official account of DGP Punjab police stated, "Collaborating for a safer Punjab! Met with Special Monitor #NHRC, Rakesh Asthana, IPS (Rtd), Senior officers of Punjab & UT Chandigarh Jails, Police, Social Security, Health and other departments to discuss effective strategies for combating drug abuse in prisons & disrupting supply chains. Committed to prison reforms & ensuring a safer, rehabilitative environment for all." Earlier on Thursday, the Enforcement Directorate apprehended an individual in Punjab's Tarn-Tarn district for laundering money derived from drug trafficking. This arrest was made under the Prevention of Money Laundering Act (PMLA), 2002. ED's Jalandhar-based unit arrested Skattar Singh alias Laddi in continuation of its money laundering probe the agency had taken up on the basis of First Information Reports recorded by Punjab Police and Narcotics Control Bureau. (ANI)

## India News | Punjab Police Hold Meet with NHRC to Discuss Strategies for Combating Drug Abuse in Prisons

<https://www.latestly.com/agency-news/india-news-punjab-police-hold-meet-with-nhrc-to-discuss-strategies-for-combating-drug-abuse-in-prisons-6094916.html>

Get latest articles and stories on India at LatestLY. Punjab police on Monday held a crucial meeting with the National Human Rights Commission (NHRC) to discuss strategies for combating drug abuse in prisons and disrupting supply chains.

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Before that, a search action under the provisions of Section 17 of the Prevention of Money Laundering Act, 2002 was conducted at 10 premises located in villages Sheron and Nausheran Pannuan in Tehsil Nausheran Pannuan and village Bugha in Tehsil Tarn Taran on February 3 last year. In addition to incriminating documents, narcotic substances and arms were recovered during the search. Investigation revealed that the entire extended family of Skattar Singh has been involved in illicit drug sales for many years and multiple FIRs have been registered against his family members, said the ED in a statement. Earlier 3 drug smugglers were arrested with 5 kg of heroin from Ranike village in Amritsar, said Punjab Director General of Police (DGP) Gaurav Yadav here on Tuesday. It is the second consignment of 5 kg of heroin being recovered from Amritsar in a single day, while around 27.2 kg of heroin has been recovered from Amritsar in less than a week, he said. (ANI)

## Marriage of minor stopped

<https://timesofindia.indiatimes.com/city/indore/marriage-of-minor-halted-in-indore/articleshow/111591099.cms>

Indore: The woman and child development department managed to stop a child marriage scheduled on Monday as bride had not attained the legal age of wedding.

The case came to light through the Child Helpline, which alerted the Laado Abhiyan Core Group, a team under the women and child development department. Upon receiving the complaint, a team led by Mahendra Pathak, a member of the Laado Abhiyan Core Group, on Sunday rushed to the scene in the Lal Bagh area of Indore.

“We verified the girl's age using her school marksheet. It was confirmed that she was born in December 2006, making her current age 17 years and 6 months,” Pathak said.

The team counselled the family and the girl, explaining the provisions of the Prohibition of Child Marriage Act. They informed them that marrying a minor is illegal and punishable, and that both the groom and the bride's parents, as well as wedding guests, could face legal action.

The girl, who initially insisted on marrying her 'lover,' eventually understood the potential consequences of underage marriage. “She agreed to postpone the wedding for 6 months and instead proceed with an engagement ceremony on Monday” Pathak said.

Anticipating the possibility of an unauthorized wedding, Pathak sought police assistance and instructed team members and anganwadi workers to monitor the situation closely. He emphasized that if the marriage proceeds despite their intervention, legal action will be taken under the Prohibition of Child Marriage Act.  
TNN

We also published the following articles recently

Falguni Pathak teams up with Achint Kaur, Aditya Gadhvi for new venture Discover the exciting collaboration between Singer Falguni Pathak and the #Khalasi team, promising a vibrant form of entertainment celebrating Gujarat's authentic spirit. Stay tuned for updates on this fresh and exhilarating project blending culture and creativity!111523042

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Impact of scoliosis on a child's growth and development Learn how scoliosis can impact a child's growth and development. Discover the importance of early diagnosis and treatment options. Find out how to support children with scoliosis for a better quality of life.111554964

## **Punjab DGP Gaurav Yadav Engages with IPS Batch, Tackles State Security and Drug Abuse**

<https://www.devdiscourse.com/article/headlines/3010163-punjab-dgp-gaurav-yadav-engages-with-ips-batch-tackles-state-security-and-drug-abuse>

Director General of Police of Punjab, Gaurav Yadav met the 2023 IPS batch, including two Bhutanese officers, discussing Punjab's state security and policing challenges. He expressed confidence in their future impact. The DGP also addressed drug abuse in prisons during a crucial meeting with NHRC officials.

Director General of Police of Punjab, Gaurav Yadav, on Monday engaged with the 2023 batch of Indian Police Service (IPS) officers, including two officers from Bhutan. The discussion focused on state security and policing challenges in Punjab

Yadav expressed confidence in the capabilities of the newly-minted officers, stating that they possess the potential to make a significant impact in their future roles. He extended his best wishes for their professional journey, sharing his thoughts on the microblogging site X. He wrote, "Delighted to have interacted with the 28 bright young minds of the 2023 IPS batch, including two from Bhutan! Punjab Police is committed to fostering a culture of excellence and innovation in policing. Our discussion on state security and policing challenges was insightful and thought-provoking. I'm confident that these talented officers will make a significant impact in their future roles. Wishing them all the best on their journey to serve and protect with honor and integrity! #PunjabPolice #IPS #Leadership."

Earlier in the day, the Punjab Police held a meeting with the National Human Rights Commission (NHRC) to strategize on combating drug abuse in prisons and disrupting drug supply chains. The official DGP Punjab Police handle on X shared, "Collaborating for a safer Punjab! Met with Special Monitor #NHRC, Rakesh Asthana, IPS (Rtd), Senior officers of Punjab & UT Chandigarh Jails, Police, Social Security, Health and other departments to discuss effective strategies for combating drug abuse in prisons & disrupting supply chains. Committed to prison reforms & ensuring a safer, rehabilitative environment for all."

In a related development, the Enforcement Directorate (ED) apprehended an individual in Punjab's Tarn-Tarn district on Thursday for laundering money acquired through drug trafficking. The arrest was executed under the Prevention of Money Laundering Act (PMLA), 2002. ED's Jalandhar unit detained Skattar Singh alias Laddi as part of the ongoing investigation into money laundering, based on First Information Reports by Punjab Police and the Narcotics Control Bureau. (ANI)



## **Punjab Police hold meet with NHRC to discuss strategies for combating drug abuse in prisons**

[https://www.aninews.in/news/national/general-news/punjab-police-hold-meet-with-nhrc-to-discuss-strategies-for-combating-drug-abuse-in-prisons20240708160546/#google\\_vignette](https://www.aninews.in/news/national/general-news/punjab-police-hold-meet-with-nhrc-to-discuss-strategies-for-combating-drug-abuse-in-prisons20240708160546/#google_vignette)

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ED's Jalandhar-based unit arrested Skattar Singh alias Laddi in continuation of its money laundering probe the agency had taken up on the basis of First Information Reports recorded by Punjab Police and Narcotics Control Bureau. Before that, a search action under the provisions of Section 17 of the Prevention of Money Laundering Act, 2002 was conducted at 10 premises located in villages Sheron and Nausheran Pannuan in Tehsil Nausheran Pannuan and village Bugha in Tehsil Tarn Taran on February 3 last year. In addition to incriminating documents, narcotic substances and arms were recovered during the search. Investigation revealed that the entire extended family of Skattar Singh has been involved in illicit drug sales for many years and multiple FIRs have been registered against his family members, said the ED in a statement. Earlier 3 drug smugglers were arrested with 5 kg of heroin from Ranike village in Amritsar, said Punjab Director General of Police (DGP) Gaurav Yadav here on Tuesday. It is the second consignment of 5 kg of heroin being recovered from Amritsar in a single day, while around 27.2 kg of heroin has been recovered from Amritsar in less than a week, he said. (ANI)

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<https://www.msn.com/en-xl/news/other/punjab-police-hold-meet-with-nhrc-to-discuss-strategies-for-combating-drug-abuse-in-prisons/ar-BB1pBBz4>

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## Sandeshkhali: सुप्रीम कोर्ट से ममता बनर्जी को बड़ा झटका, इस याचिका को किया खारिज

<https://indianews.in/indianews/sandeshkhali-big-blow-to-mamta-banerjee-from-supreme-court-this-petition-was-rejected/>

**India News (इंडिया न्यूज)**, Sandeshkhali: ममता बनर्जी के नेतृत्व वाली पश्चिम बंगाल सरकार को बड़ा झटका देते हुए सुप्रीम कोर्ट ने सोमवार को कलकत्ता हाई कोर्ट के उस आदेश के खिलाफ राज्य द्वारा दायर याचिका खारिज कर दी, जिसमें संदेशखली में महिलाओं के खिलाफ अपराध और जमीन हड़पने के आरोपों की सीबीआई जांच का निर्देश दिया गया था।

पीठ ने याचिका खारिज करते हुए पूछा, "राज्य को किसी की सुरक्षा करने में क्यों दिलचस्पी होनी चाहिए?" न्यायमूर्ति बी आर गवई और के वी विश्वनाथन की पीठ ने राज्य से पूछा कि "राज्य को किसी की सुरक्षा करने में क्यों दिलचस्पी होनी चाहिए।" यह तब हुआ जब पश्चिम बंगाल सरकार की परिषद ने मामले में छूट मांगी।

पीठ ने कहा कि पिछली सुनवाई में सुप्रीम कोर्ट द्वारा यह सवाल पूछे जाने के बाद पश्चिम बंगाल राज्य ने स्थगन की मांग की थी। 29 अप्रैल को सुप्रीम कोर्ट ने पश्चिम बंगाल सरकार से पूछा था कि कुछ निजी व्यक्तियों के हितों की रक्षा के लिए पश्चिम बंगाल राज्य को याचिकाकर्ता के रूप में क्यों आना चाहिए।

सुप्रीम कोर्ट के समक्ष अपनी याचिका में राज्य सरकार ने कहा कि हाई कोर्ट के आदेश ने पुलिस बल सहित पूरे राज्य तंत्र का मनोबल गिराया है।

सीबीआई पहले से ही संदेशखली में प्रवर्तन निदेशालय (ईडी) के अधिकारियों पर हमले के मामले की जांच कर रही है और उसने 5 जनवरी को हुई घटनाओं से संबंधित तीन एफआईआर दर्ज की हैं।

हाईकोर्ट ने माना कि सीबीआई द्वारा की जा रही जांच की निगरानी कोर्ट द्वारा की जाएगी और सीबीआई को मामले में एक व्यापक रिपोर्ट दाखिल करने का भी निर्देश दिया।

हाईकोर्ट ने सीबीआई को शेख शाहजहां और उनके सहयोगियों द्वारा संदेशखली में महिलाओं के खिलाफ अपराध और जमीन हड़पने के आरोपों की जांच करने को कहा। यह भी आरोप लगाया गया है कि संदेशखली में कृषि भूमि को अवैध रूप से मछली पालन के लिए जल निकायों में परिवर्तित किया गया था। सीबीआई इसकी जांच कर रही है।

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने 12 अप्रैल की अपनी स्पॉट जांच रिपोर्ट में यौन उत्पीड़न, बलात्कार, सामूहिक बलात्कार, जबरन और बिना वेतन के मजदूरी, जबरन पलायन और मछली पालन के लिए जमीन हड़पने की चौकाने वाली कथित घटनाओं का खुलासा किया, जो कथित तौर पर तृणमूल कांग्रेस के नेता शेख शाहजहां के निर्देश और संरक्षण में काम करते थे।

संदेशखली और झेलियाखली की महिलाओं ने एनएचआरसी अधिकारियों को बताया कि गांव की महिलाओं को कथित आरोपी व्यक्तियों द्वारा पार्टी की बैठक और स्वयं सहायता समूहों की बैठक के बहाने टीएमसी पार्टी कार्यालय में बुलाया गया था।

## Tamil Nadu में कानून-व्यवस्था की खराब स्थिति पर बोले अन्नामलाई

<https://jantaserishta.com/local/tamil-nadu/annamalai-spoke-on-the-poor-law-and-order-situation-in-tamil-nadu-3379147>

**Chennai चेन्नई:** तमिलनाडु भारतीय जनता पार्टी (भाजपा) प्रमुख [अन्नामलाई ने कहा कि बहुजन समाज पार्टी \(बसपा\)](#) के अध्यक्ष के आर्मस्ट्रांग की हत्या ने राज्य में कानून और व्यवस्था की खराब स्थिति को उजागर किया है। "हम तमिलनाडु में एक प्रमुख नेता, भाजपा प्रमुख के अन्नामलाई की मौत से बेहद दुखी हैं ... इस हत्या ने तमिलनाडु में खराब कानून और व्यवस्था और डीएमके सरकार के इनकार को स्पष्ट रूप से प्रदर्शित किया है। तमिलनाडु एक ऐसा देश बन गया है जहाँ एक तरफ हत्याएँ हो रही हैं और दूसरी तरफ आत्मसमर्पण हो रहे हैं, लोग बहुत तेज़ी से जेल से बाहर आते हैं और फिर से हत्या करते हैं... सरकार को पहले यह स्वीकार करना होगा... जब तक वे पुलिस को स्वतंत्र रूप से काम करने नहीं देंगे, तब तक इस खतरे का अंत नहीं होने वाला है..." अन्नामलाई ने सोमवार को पत्रकारों से बात करते हुए कहा।

"कल दिल्ली में, हमारे प्रमुख एससी नेता केंद्रीय मंत्री एल मुरुगन के साथ राष्ट्रीय अनुसूचित जाति आयोग, [राष्ट्रीय मानवाधिकार आयोग](#) से मिलेंगे और आर्मस्ट्रांग और कुछ अन्य नेताओं की हत्या के संबंध में अपील करेंगे..." उन्होंने कहा। आर्मस्ट्रांग की शुक्रवार शाम को चेन्नई के पेरम्बूर में उनके आवास के पास अज्ञात लोगों के एक समूह ने हत्या कर दी थी। अन्नामलाई ने कहा कि उनकी पार्टी केंद्रीय गृह मंत्री अमित शाह से राज्य बहुजन समाज पार्टी (बीएसपी) के अध्यक्ष के आर्मस्ट्रांग की हत्या की जांच करने का अनुरोध करेगी। अन्नामलाई ने कहा, "तमिलनाडु बीएसपी के दिवंगत अध्यक्ष आर्मस्ट्रांग को न्याय मिलना चाहिए। इसलिए हम केंद्रीय मंत्री अमित शाह से हत्या की वास्तविकता जानने और मामले की जांच करने का अनुरोध कर रहे हैं।" अन्नामलाई ने आगे कहा, "तमिलनाडु में हाल ही में 17 घटनाएं हुई हैं। तमिलनाडु के भाजपा के वरिष्ठ नेता दिल्ली में राष्ट्रीय मानवाधिकार आयोग के अध्यक्ष और अन्य अधिकारियों से मिलने जा रहे हैं।"

के आर्मस्ट्रांग की क्रूर हत्या के बाद, चेन्नई पुलिस को गैंगस्टर अर्कोट सुरेश के सहयोगियों की संलिप्तता का संदेह है, जिसकी पिछले साल अगस्त में हत्या कर दी गई थी। रविवार को एएनआई के साथ एक साक्षात्कार में, उत्तरी चेन्नई के अतिरिक्त पुलिस आयुक्त (कानून और व्यवस्था) असरा गर्ग ने कहा, "प्रत्येक संदिग्ध के तथ्यों और परिस्थितियों के बारे में निरंतर पूछताछ, उचित विश्लेषण और परिश्रम के बाद, हमने आठ लोगों को गिरफ्तार किया है। हमने सात खून से सने हथियार, एक ज़ोमैटो टी-शर्ट, एक ज़ोमैटो बैग और तीन बाइक जब्त की हैं जिनका इस्तेमाल अपराध को अंजाम देने में किया गया था।" हत्या के पीछे संदिग्ध मकसद पर प्रकाश डालते हुए, एसीपी गर्ग ने उल्लेख किया कि गैंगस्टर अर्कोट सुरेश के सहयोगियों, जिनकी पिछले साल हत्या कर दी गई थी, का मानना था कि यह आर्मस्ट्रांग द्वारा "साजिश" थी।

उन्होंने कहा, "इसके क्रम में, चेन्नई पुलिस द्वारा गठित विशेष टीमों ने तीन और संदिग्धों को पकड़ा है। अब तक की प्रारंभिक जांच से पता चलता है कि प्रथम दृष्टया मकसद अलग-अलग तरह के विश्लेषण पर आधारित प्रतीत होता है। अगस्त 2023 में, अर्कोट सुरेश की एक गिरोह ने हत्या कर दी थी; उनके परिवार और सहयोगियों का मानना है कि यह आर्मस्ट्रांग के निर्देश पर या उनकी साजिश के तहत किया गया था, जिनकी शुक्रवार को हत्या कर दी गई थी।" चेन्नई पुलिस ने मामले की व्यापक जांच के लिए विशेष टीमों का गठन किया है।

इससे पहले शनिवार को, बसपा सुप्रीमो मायावती ने तमिलनाडु सरकार से तत्काल कार्रवाई करने का आह्वान किया। उन्होंने 'एक्स' पर एक पोस्ट में कहा, "तमिलनाडु में बसपा के एक मेहनती और समर्पित नेता और राज्य पार्टी इकाई के अध्यक्ष के. आर्मस्ट्रॉंग की कल शाम उनके चेन्नई आवास के बाहर नृशंस हत्या ने पूरे समाज को झकझोर कर रख दिया है। सरकार को भविष्य में ऐसी घटनाओं को रोकने के लिए तुरंत सख्त और आवश्यक कार्रवाई करनी चाहिए।" (एएनआई)

## Tamil Nadu: कानून-व्यवस्था की खराब स्थिति को दर्शाता है आर्मस्ट्रॉंग की मौत पर अन्नामलाई

<https://jantaserishta.com/local/tamil-nadu/tamil-nadu-annamalai-on-armstrongs-death-reflects-poor-law-and-order-situation-3379349>

**Chennai चेन्नई** : तमिलनाडु भारतीय जनता पार्टी (भाजपा) प्रमुख अन्नामलाई ने कहा कि राज्य बहुजन समाज पार्टी (बसपा) के अध्यक्ष के आर्मस्ट्रॉंग की हत्या ने राज्य में कानून और व्यवस्था की खराब स्थिति को उजागर किया है। अन्नामलाई ने सोमवार को संवाददाताओं से कहा, "हम तमिलनाडु के एक प्रमुख नेता, भाजपा प्रमुख के अन्नामलाई की मौत से बेहद दुखी हैं इस हत्या ने तमिलनाडु में खराब कानून व्यवस्था और डीएमके सरकार के इनकार को स्पष्ट रूप से प्रदर्शित किया है। तमिलनाडु एक ऐसा क्षेत्र बन गया है, जहां एक तरफ हत्याएं हो रही हैं और दूसरी तरफ आत्मसमर्पण हो रहा है, लोग बहुत तेजी से जेल से बाहर आते हैं और फिर से हत्या करते हैं सरकार को पहले यह स्वीकार करना होगा जब तक वे पुलिस को स्वतंत्र रूप से काम करने की अनुमति नहीं देते, तब तक इस खतरे का अंत नहीं होने वाला है उन्होंने कहा। कल दिल्ली में, केंद्रीय मंत्री एल मुरुगन के साथ हमारे प्रमुख एससी नेता राष्ट्रीय अनुसूचित जाति आयोग, राष्ट्रीय मानवाधिकार आयोग से मिलेंगे और आर्मस्ट्रॉंग और कुछ अन्य नेताओं की हत्या के संबंध में अपील करेंगे.उन्होंने कहा। आर्मस्ट्रॉंग **Armstrong** की शुक्रवार शाम को चेन्नई के पेरम्बूर में उनके आवास के पास अज्ञात लोगों के एक समूह ने हत्या कर दी थी। अन्नामलाई ने कहा कि उनकी पार्टी केंद्रीय गृह मंत्री अमित शाह से राज्य बहुजन समाज पार्टी (बीएसपी) के अध्यक्ष की हत्या की जांच करने का अनुरोध करेगी। के आर्मस्ट्रॉंग।

"तमिलनाडु बीएसपी अध्यक्ष दिवंगत आर्मस्ट्रॉंग को न्याय मिलना चाहिए। इसलिए हम केंद्रीय मंत्री अमित शाह से अनुरोध कर रहे हैं कि वे हत्या की वास्तविकता जानें और मामले की जांच करें," अन्नामलाई ने कहा।अन्नामलाई ने आगे कहा, "तमिलनाडु में हाल ही में 17 घटनाएं हुई हैं। तमिलनाडु **Tamil Nadu**के भाजपा के वरिष्ठ नेता दिल्ली में राष्ट्रीय मानवाधिकार आयोग के अध्यक्ष और अन्य अधिकारियों से मिलने जा रहे हैं।"के आर्मस्ट्रॉंग की नृशंस हत्या के बाद, चेन्नई पुलिस को गैंगस्टर अर्कोट सुरेश के सहयोगियों की संलिप्तता का संदेह है, जिसकी पिछले साल अगस्त में हत्या कर दी गई थी।रविवार को एएनआई के साथ एक साक्षात्कार में, उत्तरी चेन्नई के अतिरिक्त पुलिस आयुक्त (कानून और व्यवस्था) असरा गर्ग ने कहा, "प्रत्येक संदिग्ध के तथ्यों और परिस्थितियों के बारे में निरंतर पूछताछ, उचित विश्लेषण और परिश्रम के बाद, हमने आठ लोगों को गिरफ्तार किया है। हमने सात खून से सने हथियार, एक ज़ोमैटो टी-शर्ट, एक ज़ोमैटो बैग और तीन बाइक जब्त की हैं जिनका इस्तेमाल अपराध को अंजाम देने में किया गया था।"

हत्या के पीछे संदिग्ध मकसद पर प्रकाश डालते हुए, एसीपी गर्ग ने उल्लेख किया कि गैंगस्टर अर्कोट सुरेश, जिसकी पिछले साल हत्या कर दी गई थी, के सहयोगियों का मानना था कि यह आर्मस्ट्रॉंग द्वारा "साजिश" थी। "इसके क्रम में, चेन्नई पुलिस द्वारा गठित विशेष टीमों ने तीन और संदिग्धों को पकड़ा है। अब तक की प्रारंभिक जांच से संकेत मिलता है कि प्रथम दृष्टया मकसद विभिन्न प्रकार के विश्लेषणों पर आधारित प्रतीत होता है। अगस्त 2023 में, अर्कोट सुरेश की एक गिरफ्तार द्वारा हत्या कर दी गई थी; उनके परिवार और सहयोगियों का मानना है कि यह आर्मस्ट्रॉंग के निर्देश पर या उनकी साजिश के तहत किया गया था, जिनकी शुक्रवार को हत्या कर दी गई थी," उन्होंने कहा। चेन्नई पुलिस ने मामले की व्यापक जांच के लिए विशेष टीमों का गठन किया है। इससे पहले शनिवार को, बसपा सुप्रीमो मायावती ने तमिलनाडु सरकार से तत्काल कार्रवाई करने का आह्वान किया। "कल शाम तमिलनाडु में

बसपा के एक मेहनती और समर्पित नेता और राज्य पार्टी इकाई के अध्यक्ष के। आर्मस्ट्रॉंग की उनके चेन्नई आवास के बाहर नृशंस हत्या ने पूरे समाज को झकझोर कर रख दिया है। सरकार को भविष्य में ऐसी घटनाओं को रोकने के लिए तुरंत सख्त और आवश्यक कार्रवाई करनी चाहिए," उन्होंने 'एक्स' पर एक पोस्ट में कहा। (एएनआई)

## रक्सौल रेल पुलिस ने आठ माह बाद भी दर्ज नहीं किया FIR, आयोग ने SP को दी जाँच की जिम्मेदारी।

<https://tirhutnow.com/crime/raxaul-railway-police-did-not-register-fir-even-after-eight-months-commission-gave-the-responsibility-of-investigation-to-sp/>

**\_पीड़ित परिवार ने मानवाधिकार अधिवक्ता एस. के. झा के माध्यम से आयोग में दायर की थी याचिका!\_**

**\_हत्या या मौत, सस्पेंस बरकरार!\_**

मोतिहारी – रक्सौल रेलवे स्टेशन पर सवारी गाड़ी के शौचालय में मिली लाश के मामले में **राष्ट्रीय मानवाधिकार आयोग** ने एसपी मोतिहारी को जाँच की जिम्मेदारी दी है तथा आठ सप्ताह में मामले में कार्रवाई करते हुए याचिकाकर्ता को, की गई कार्रवाई की सूचना देने का निर्देश दिया है। विदित हो कि पूर्वी चम्पारण जिले के पिपरा थाना अंतर्गत चकबारा बखरी निवासी पूनम कुमारी ने मानवाधिकार अधिवक्ता एस.के.झा के माध्यम से राष्ट्रीय मानवाधिकार आयोग में याचिका दायर की थी।

याचिकाकर्ता पूनम कुमारी ने बताया कि नवंबर 2023 में मेरे पिताजी की हत्या कर दी गई, लेकिन रेल थाना रक्सौल के द्वारा हमें काफी परेशान किया जा रहा है और एफ.आई.आर. दर्ज नहीं किया जा रहा है। हत्या के 8 माह बाद भी रेल थाना, रक्सौल के द्वारा मेरे आवेदन के आलोक में प्राथमिकी दर्ज नहीं की गई है। इसकी जानकारी मेरे द्वारा वरीय अधिकारियों को भी दी जा चुकी है, लेकिन अबतक रेल थाना रक्सौल के थानाध्यक्ष द्वारा मामले को दबाने का प्रयास किया जा रहा है।

विदित हो कि पूनम के पिता स्वर्गीय मदन कुमार प्रसाद विगत वर्ष 25 नवंबर को पूनम को मुजफ्फरपुर रेलवे स्टेशन छोड़कर उसी दिन शाम 6 बजे की ट्रेन से घर के लिए रवाना हुए लेकिन घर नहीं पहुँचे। 26 नवंबर को रात्रि करीब 9 बजे घर वालों को सोशल मीडिया के माध्यम से जानकारी मिली कि मदन कुमार प्रसाद का शव रक्सौल रेल पुलिस के कब्जे में है। परिजनों की माने तो रक्सौल रेल पुलिस द्वारा परिजनों से सादे कागजों पर हस्ताक्षर कराया गया, साथ-ही-साथ पोस्टमार्टम के नाम पर पैसे की उगाही भी की गई।

मदन कुमार प्रसाद के पोस्टमार्टम रिपोर्ट में सिर पर 'ब्लन्ट ऑब्जेक्ट' से प्रहार के कारण मौत होना बताया गया है। वही मामले के सम्बन्ध में मानवाधिकार मामलों के अधिवक्ता एस. के. झा ने बताया कि इस पूरे मामले को रक्सौल रेल पुलिस दबाने का प्रयास कर रही है, जबकि इस मामले में अविलम्ब प्राथमिकी दर्ज करते हुए जाँच होनी चाहिए थी, लेकिन रक्सौल पुलिस के द्वारा प्राथमिकी दर्ज नहीं किया जाना संदेह को उत्पन्न करता है। उन्होंने अविलम्ब प्राथमिकी दर्ज करते हुए जाँच की माँग की है।



## रांची का रिनपास होगा अपग्रेड, राज्य सरकार से मिले 37 करोड़

[https://lagatar.in/ranchis-rinpass-will-be-upgraded-rs-37-crore-received-from-state-government/#google\\_vignette](https://lagatar.in/ranchis-rinpass-will-be-upgraded-rs-37-crore-received-from-state-government/#google_vignette)

**Ranchi:** राजधानी का रिनपास (रांची मनोचिकित्सा एवं संबद्ध विज्ञान संस्थान) अपग्रेड होगा. राज्य सरकार ने रिनपास को वित्तीय वर्ष 2024-25 के लिए 36 करोड़ 95 लाख दो हजार रुपए की राशि उपलब्ध करा दी है. इस राशि से निर्माण व मरम्मत संबंधी कार्य इस्टीमेट तैयार कर पूरे किए जाएंगे. पूर्व से चल रहे निर्माण व मरम्मत कार्यों की समाप्ति के बाद ही नए काम शुरू किए जाएंगे. स्वास्थ्य विभाग ने जारी आदेश में कहा है कि निर्माण व मरम्मत संबंधी कार्यों के पूर्व एवं बाद का फोटो व वीडियो विभाग को अभिलेख के लिए उपलब्ध कराया जाना अनिवार्य होगा. निर्माण व मरम्मत कार्य की गुणवत्ता रिनपास के निदेशक सुनिश्चित करेंगे. वहीं रिनपास के निदेशक समय-समय पर प्रगति प्रतिवेदन विभाग को और उपयोगिता प्रमाण-पत्र स्वास्थ्य, चिकित्सा शिक्षा एवं परिवार कल्याण विभाग एवं महालेखाकार कार्यालय, को उपलब्ध कराएंगे.

### **हर साल एक लाख से अधिक मरीजों का होता है इलाज**

रिनपास में हर साल एक लाख से अधिक मरीजों का इलाज होता है. इंस्टीट्यूट ऑफ न्यूरो साइकेट्री एंड एलायड साइंस (रिनपास) राज्य सरकार का एकमात्र मनोचिकित्सा संस्थान है. राज्य सरकार के स्वास्थ्य एवं परिवार कल्याण विभाग के सहयोग और भारत सरकार के **राष्ट्रीय मानवाधिकार आयोग** की मॉनिटरिंग में इसका संचालन होता है. सुप्रीम कोर्ट समय-समय पर संस्थान की रिपोर्ट लेता है. खूंटी, सरायकेला खरसावां और हजारीबाग में तीन और सैटेलाइट क्लिनिक खोले हैं. संस्थान इन आउटरीच सामुदायिक केंद्रों में मनोचिकित्सकों, पैरामेडिकल स्टाफ और छात्रों से बनी मेडिकल टीम भेजता है, जहां उन्हें एक महीने के लिए परामर्श और मुफ्त दवा दी जाती है. हर पखवाड़े एक मनोचिकित्सक बिरसा सेंट्रल जेल, रांची और चेशायर होम, रांची में मानसिक बीमारी से पीड़ित कैदियों का इलाज करने जाता है. रिनपास दुमका, डाल्टनगंज, गुमला और जमशेदपुर में जिला मानसिक स्वास्थ्य कार्यक्रम के कामकाज के लिए नोडल केंद्र भी है.



## राष्ट्रीय मानवाधिकार आयोग ने मोतिहारी एसपी को दी रक्सौल रेल पुलिस की जांच की जिम्मेदारी

<https://www.hindusthansamachar.in/Encyc/2024/7/8/National-human-right.php>

पूर्वी चंपारण, 08 जुलाई (हि.स.)। जिले के रक्सौल रेलवे स्टेशन पर सवारी गाड़ी के शौचालय में मिली लाश के मामले में राष्ट्रीय मानवाधिकार आयोग ने एसपी

मोतिहारी को जांच की जिम्मेदारी दी है, तथा आठ सप्ताह में मामले में कार्रवाई करते हुए याचिकाकर्ता को, की गई कार्रवाई की सूचना देने का निर्देश दिया है।

उल्लेखनीय है, कि पूर्वी चम्पारण जिले के पिपरा थाना अंतर्गत चकबारा बखरी निवासी पूनम कुमारी ने मानवाधिकार अधिवक्ता एस.के.झा के माध्यम से राष्ट्रीय

मानवाधिकार आयोग में याचिका दायर की थी। याचिकाकर्ता पूनम कुमारी ने बताया कि नवंबर 2023 में मेरे पिताजी की हत्या कर दी गई, लेकिन रेल थाना रक्सौल

के द्वारा हमें काफी परेशान किया जा रहा है और एफ.आई.आर. दर्ज नहीं किया जा रहा है। हत्या के 8 माह बाद भी रेल थाना, रक्सौल के द्वारा मेरे आवेदन के

आलोक में प्राथमिकी दर्ज नहीं की गई है। इसकी जानकारी मेरे द्वारा वरीय अधिकारियों को भी दी जा चुकी है, लेकिन अबतक रेल थाना रक्सौल के थानाध्यक्ष द्वारा

मामले को दबाने का प्रयास किया जा रहा है। विदित हो कि पूनम के पिता स्वर्गीय मदन कुमार प्रसाद गत वर्ष 25 नवंबर को पूनम को मुजफ्फरपुर रेलवे स्टेशन

छोड़कर उसी दिन शाम 6 बजे की ट्रेन से घर के लिए रवाना हुए लेकिन घर नहीं पहुँचे। 26 नवंबर को रात्रि करीब 9 बजे घर वालों को सोशल मीडिया के माध्यम से

जानकारी मिली कि मदन कुमार प्रसाद का शव रक्सौल रेल पुलिस के कब्जे में है। परिजनों की माने तो रक्सौल रेल पुलिस द्वारा परिजनों से सादे कागजों पर हस्ताक्षर

कराया गया, साथ-ही-साथ पोस्टमार्टम के नाम पर पैसे की उगाही भी की गई। मदन कुमार प्रसाद के पोस्टमार्टम रिपोर्ट में सिर पर 'ब्लन्ट ऑब्जेक्ट' से प्रहार के

कारण मौत होना बताया गया है। वही मा मले के सम्बन्ध में मानवाधिकार मामलों के अधिवक्ता एस.के. झा ने बताया कि इस पूरे मामले को रक्सौल रेल पुलिस दबाने

का प्रयास कर रही है, जबकि इस मामले में अविलम्ब प्राथमिकी दर्ज करते हुए जांच होनी चाहिए थी, लेकिन रक्सौल पुलिस के द्वारा प्राथमिकी दर्ज नहीं किया जाना

संदेह को उत्पन्न करता है। उन्होंनेनेहों ने अविलम्ब प्राथमिकी दर्ज करते हुए जांच की माँग की है।

हिन्दुस्थान समाचार / आनंद कुमा